

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MINWOOL ROCK FIBERS LTD

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Minwool Rock Fibers Ltd.
2.	Date of incorporation of corporate debtor	02/08/1988
3.	Authority under which corporate debtor is incorporated / registered	ROC Chhattisgarh
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U36104CT1988PLC004711
5.	Address of the registered office and principal office (if any) of corporate debtor	Village rewagahan, Rajnandgaon, Chattisgarh, India, 491441
6.	Insolvency commencement date in respect of corporate debtor	18.06.2026
7.	Estimated date of closure of insolvency resolution process	15.12.2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Arun Kishanlal Bagaria IBBI/IPA-002/IP-N00278/2017-2018/10836
9.	Address and e-mail of the interim resolution professional, as registered with the Board	701, Stanford, Junction of S.V Rd & Burfiwala Lane, Andheri (West), Mumbai City, Maharashtra ,400058 arun@bagariaco.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	701, Stanford, Junction of S.V Rd & Burfiwala Lane, Andheri (West), Mumbai City, Maharashtra ,400058 cirp.minwool@gmail.com
11.	Last date for submission of claims	02.07.2026
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Minwool Rock Fibers Ltd. on 18.06.2026.

The creditors of Minwool Rock Fibers Ltd, are hereby called upon to submit their claims with proof on or before 02.07.2026 to the interim resolution professional at the address mentioned against entry No. 10.

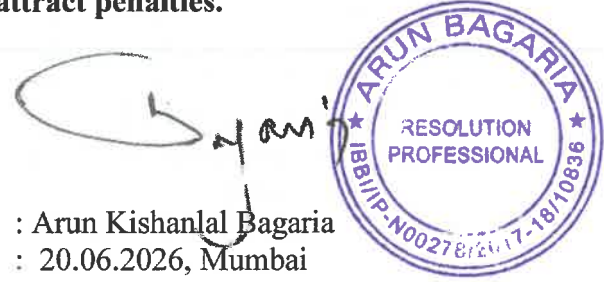
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional
Date and Place:

: Arun Kishanlal Bagaria
: 20.06.2026, Mumbai



Jio Platforms files for \$4 billion IPO

NEW DELHI, June 19 (PTI)



Rs 43,574 crore from Meta, the promoter of Facebook, for a 9.99 per cent stake, and Rs 33,737 crore from Google for a 7.73 per cent stake.

core, making it the country's biggest-ever IPO.

The estimated fundraise is expected to value Jio Platforms at around USD 137 billion.

IPO proceeds will be used for repayment/prepayment of outstanding borrowings of Rs 27,500 crore and general corporate purposes, according to a source.

Jio Platforms has previously attracted some of the world's largest technology and private equity investors.

In 2020, Jio Platforms raised

Ambani says Reliance succession plan near completion

NEW DELHI, June 19 (PTI)

BILLIONAIRE Mukesh Ambani on Friday said the transfer of day-to-day management responsibilities at his oil-to-telecom-and-retail conglomerate Reliance Industries to his children is "almost complete", marking the final stages of a closely watched succession process at India's most valuable company.

Speaking at the annual shareholders meeting, Ambani said Akash, Isha and Anant are now leading key businesses across the group and will drive the conglomerate's next phase of growth, including major initiatives in telecommunications,

retail, digital services and new energy.

Ambani, 69, lavished praise on his three children as he said the "generational transfer of day-to-day management at Reliance is almost complete", signalling that the succession process at India's largest conglomerate has entered its final phase. "The future of your company is not only in safe hands, but in hands that will take Reliance to far greater heights," he told shareholders.

Just like the previous year, he gave the floor to twins Akash and Isha, 34, to present a business plan for the telecom and retail segments, respectively.

Youngest, Anant, 31, who in May last year was appointed as executive director on the board of Reliance -- the first among the siblings -- for a second year in a row, delivered a business update for the energy segment.

Succession has long been one of the most closely watched issues at Reliance. Ambani, who joined the company's board in 1977 at the age of 20, assumed control of the conglomerate following the death of founder Dhirubhai Ambani in 2002. He, however, had a protracted dispute over control of the conglomerate with his younger brother, as their father did not leave a will.

Sandu Pharmaceuticals Promoter & MD Umesh Sandu passes away

NEW DELHI, June 19 (PTI)

SANDU Pharmaceuticals Ltd on Friday said its



Promoter and Managing Director Umesh Sandu passed away.

Sandu's sudden and unexpected demise will be an irreparable loss to the company, Sandu Pharmaceuticals said in a regulatory filing. The company has immensely benefited from his vision and active participation in various committee meetings and board meetings during his tenure, it added.

Rupee rises 6 paise to close at 94.34 vs US dollar

MUMBAI, June 19 (PTI)

THE rupee pared most of its initial gains and settled for the day higher by just 6 paise at 94.34 (provisional) against the US dollar on Friday, as a firming dollar index and rising crude oil prices weighed on investor sentiments.

Forex traders said the rupee opened on a positive note, on optimism that trade negotiations between India and the US are set to gain momentum.

Indian Foreign Secretary Vikram Misri on Thursday said trade was a major subject of discussion between Prime Minister Narendra Modi and US President Donald Trump, with both leaders directing their negotiators to finalise the proposed trade pact at the earliest. However, market sentiments weakened amid uncertainty over the US-Iran peace deal, traders said. US Vice President JD Vance has put off his visit to Switzerland for talks with Iranian negotiators, with the White House citing logistical issues.

Gold extends losing run to 4th day in Delhi

NEW DELHI, June 19 (PTI)

GOLD prices extended their slide for the fourth straight session, falling Rs 2,840 to Rs 1.5 lakh per 10 grams in the national capital on Friday, while silver slumped to over two-month low of Rs 2.4 lakh per kg as a resurgent US dollar sparked selling in precious metals.

Analysts said the bullion market remained under pressure as investors increasingly favoured the dollar amid expectations that US interest rates could stay elevated for higher.

Gold prices remained under pressure on Friday as the strength of the US dollar is negatively impacting market sentiment, as the dollar index reached a fresh one-year high, Saumil Gandhi, Senior Analyst - Commodities at HDFC Securities, said.

AGS Health, PGP Glass, 2 others get SEBI nod to float IPOs

NEW DELHI, June 19 (PTI)

AS MANY as four companies' AGS Health, PGP Glass, Shreni Shares and SRIT India have secured SEBI's approval to raise funds through initial public offerings (IPOs), an update from the markets regulator showed on Friday.

AGS Health and PGP Glass confidentially submitted draft documents to the Securities and Exchange Board of India in March for their maiden public offerings. The confidential filing route allows companies to submit draft offer documents to SEBI for review without immediately disclosing sensitive business information to the public. The regulator received preliminary papers of all these firms between February and March and gave its observations during June 16-19, the update showed.

In SEBI's parlance, obtaining its observations means the regulator has given the go-ahead to float the public issue. Stock broking firm Shreni Shares' proposed public issue comprises a fresh issue of up to 69 lakh shares and an offer for sale (OFS) of up to 82 lakh shares by existing shareholders, according to the Draft Red Herring Prospectus (DRHP). The company plans to utilise net proceeds from the fresh issue to meet working capital requirements, and for general corporate purposes. SRIT India's IPO comprises an entirely fresh issue of 1.68 crore equity shares by the company, according to the draft paper. IPO proceeds will be used for modernising existing products and redevelopment, funding its working capital requirements, achieving inorganic growth through acquisitions and general corporate purposes.

MPC Minutes: RBI Governor says need to remain watchful on generalisation of inflation

MUMBAI, June 19 (PTI)

RBI Governor Sanjay Malhotra emphasised to remain watchful and wary about the generalisation of inflation in the coming months, while voting for status quo on interest rates earlier this month, according to Monetary Policy Committee (MPC) minutes.

The Reserve Bank of India (RBI) on Friday released the minutes of meeting of the Monetary Policy Committee (MPC) held during June 3-5. Other five members of the panel too voted for keeping the benchmark interest rate unchanged.

The RBI kept the repo rate unchanged at 5.25 per cent and also announced a raft of measures to attract foreign capital and support the rupee amid growing risks to growth and inflation from the prolonged West Asia conflict. Malhotra opined that there



was high uncertainty in the assumptions made for projections of both inflation and growth on account of several reasons' the duration of the conflict and the disruption in supply chains, the intensity and geographical spread of monsoon and its impact on energy, food and other commodity prices, according to the minutes.

"I would prefer to adopt a 'wait

and watch" approach. Accordingly, I vote for a status quo on the policy rate while retaining the neutral stance," he said.

The Governor also emphasised to remain watchful and wary about the generalisation of inflation in the coming months. RBI has projected retail inflation for 2026-27 at 5.1 per cent, and GDP growth at 6.6 per cent.

Turtlemint Fintech Solutions IPO gets subscribed 45 pc on day 1

NEW DELHI, June 19 (PTI)

THE initial public offering of Turtlemint Fintech Solutions Ltd received 45 per cent subscription on the first day of bidding on Friday. The IPO received bids for 1,48,26,126 shares against 3,29,01,878 shares on offer, as per data available with the NSE.

The category for Qualified Institutional Buyers (QIBs) fetched 73 per cent subscription, while the quota meant for retail investors got subscribed 29 per cent. The portion for non-institutional investors received 1 per cent subscription. Turtlemint Fintech Solutions Ltd on Thursday raised Rs 397.20 crore from anchor investors.

The company's Rs 883-crore IPO will conclude on June 23.

The price band has been fixed at Rs 144-152 per share for the public issue.

Markets snap 5-day rally, Sensex down 600 pts

MUMBAI, June 19 (PTI)



STOCK market benchmark indices ended lower on Friday, snapping a five-day rally, with the Sensex declining 607 points and the Nifty falling to the 24,013.10 level, dragged by heavy selling in IT firms after global tech giant Accenture trimmed its full-year revenue growth guidance.

Renewed geopolitical uncertainty over postponement of talks to finalise US-Iran peace deal in Switzerland also dampened investor sentiment.

The 30-share BSE Sensex dropped 607.08 points, or 0.78 per cent, to settle at 76,802.90. During the day, it tanked 940.26 points, or 1.21 per cent, to 76,469.72. The 50-share NSE Nifty declined 154.90 points, or 0.64 per cent, to end at 24,013.10.

The Sensex had jumped 3,577.43 points, or 4.84 per cent, in the last five trading sessions, and the Nifty climbed 1,006.4 points, or 4.34 per cent. Among the 30-share Sensex constituents, IT firms were the major losers. The BSE IT index dropped 3.57 per cent.

Infosys dived 6.69 per cent, Tata Consultancy Services

dropped 3.53 per cent, HCL Tech 2.74 per cent, and Tech Mahindra ended 2.45 per cent lower.

HDFC Bank, Mahindra & Mahindra, Reliance Industries and Hindustan Unilever were also among the laggards.

However, Eternal, Bharti Airtel, Power Grid and NTPC were among the winners.

US Vice President JD Vance has postponed his visit to Switzerland to meet Iranian negotiators, with the White House citing logistical issues.

Indian 2-wheeler industry to see growth at 3-5 pc in FY27: ICRA

NEW DELHI, June 19 (PTI)

THE Indian two-wheeler industry will witness moderate wholesale volume growth of 3-5 per cent in FY27, as the sector could face challenges from high base effect, a potentially weak monsoon due to El Nino, and inflation-led vehicle price increases, ratings agency ICRA said on Friday. The country's two-wheeler industry continues to demonstrate resilience, supported by improving domestic demand, healthy retail momentum, and sustained export growth, ICRA said in its latest update.

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8 Name and registration number of the insolvency professional acting as interim resolution professional	Arun Kishanlal Bagaria [BB/MPA-002/IP-ND0728/2017-2018/10836]
9 Address and e-mail of the interim resolution professional, as registered with the Board	701, Stanford, Junction of S.V Rd & Burivwala Lane, Andheri (West), Mumbai City, Maharashtra 400058 arun@bagariaco.com
10 Address and e-mail to be used for correspondence with the interim resolution professional	701, Stanford, Junction of S.V Rd & Burivwala Lane, Andheri (West), Mumbai City, Maharashtra 400058 cipr.minwool@gmail.com
11 Last date for submission of claims	02.07.2026
12 Classes of creditors, if any, under clause (b) of sub-section (8A) of section 21, ascertained by the interim resolution professional	NA
13 Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14 (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://bbi.gov.in/home/downloads Physical Address: NA

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The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional : Arun Kishanlal Bagaria
Date and Place : 20.06.2026, Mumbai

भारत राजपत्र
The Gazette of India

सं. 2953] नई दिल्ली, शुक्रवार, जून 12, 2026 / ज्येष्ठ 22, 1948
No. 2953] NEW DELHI, FRIDAY, JUNE 12, 2026 / JYASTHA 22, 1948

REGD. NO. DL-33004/99

EXTRAORDINARY
भाग II-खण्ड 3 (II)
PART II-Section 3(ii)
प्रकाशित से प्रकाशित
PUBLISHED BY AUTHORITY

MINISTRY OF RAILWAYS, GOVERNMENT OF INDIA
(South East Central Railway)
Bilaspur, the 2nd June, 2026

NOTIFICATION UNDER SECTION 20 E OF THE RAILWAY ACT 1989
S.O. 3059(E).—Whereas by the notification of the Government of India, in the Ministry of Railways (Railway Board) number 1507, dated the 25 March 2026 published in the Gazette of India (Extra-Ordinary) Part-II section 3 sub section (ii), hereinafter referred to as the said notification) under subsection (1) of 20A of the railway act, 1989 (24 of 1989) (hereinafter referred to as the said Act), the central Government declared its intention to acquire the land specified in the schedule annexed to the said notification for execution of Special Railway Project, namely for Up-gradation of existing 1x25KV Traction System to 2x25KV OHE with AT feeder arrangement between Jharsuguda- Raigarh, Raigarh-Champa, Champa-Bilaspur, Tilda-Bilaspur, Tilda-Durg, Mundikota-Nagpur, Bilaspur-Pendra Road-Anuppur, Raipur-Lakholi, Durg-Darekasa sections over SEC Railway to meet 3000MT loading target in the state of Odisha, Chhattisgarh, Maharashtra over SEC Railway. And, whereas the substance of the said notification 20 A was published as per section 20A sub section (4) in the daily Newspapers Nav Bharat (Hindi), Nai Duniya (Hindi), Hitvada (English) on dated 09/04/2026 and whereas, no objection was received within the set time period and disposed of by the Competent Authority under section 20D of the said Act; and, whereas, in pursuance of subsection (1) of section 20E of the said Act, the Competent Authority has submitted his report to the central Government. Now, therefore, upon receipt of the said report of the Competent Authority, and in exercise of the powers conferred by sub section (1) of the section 20E of the said Act 1989, the central Government hereby declares that the lands specified in the schedule annexed hereto shall be acquired for the aforesaid purpose; and, further, in pursuance of sub-section (2) of section 20E of the said Act, the Central Government hereby declares that on publication of this notification in the official Gazette, the land specified in the schedule annexed hereto shall vest absolutely in the Central Government free from all Encumbrances.

Name of District :- Bilaspur	Tehsil :- Bilaspur	Type of land :- Private land	
S. No.	Name of Village	Khasra / Plot No.	Area (in Hect.)
1	Tifra	999	0.1174
2	Tifra	1484	0.0440
3	Tifra	1002	0.0640
Total : 0.2254 Hect.			
Name of District :- Bilaspur	Tehsil :- Bilaspur	Type of land :- Govt. land	
S. No.	Name of Village	Khasra / Plot No.	Area (in Hect.)
1	Tifra	1485	0.1340
2	Tifra	1483	0.0240
3	Tifra	1480	0.0050
4	Tifra	1485	0.1010
Total : 0.2640 Hect.			
Grand Total : 0.4894 Hect.			

[F. No. CPM/Elc. /BSP/2x25KV OHE/Land Acquisition/20E/2201]
MUDIT BHATNAGAR, Chief Administrative Officer/Con.

Hon. Balasaheb Thackeray Agribusiness and Rural Transformation (SMART) Project (www.smart-mh.org)

E-TENDER NOTICE NO 2026 DOAWB 1310016

CONSTRUCTION OF MAIN SHED 3400 SQ.FT KID SHED OF 1500 SQ.FT & AGREGATION SHED 3000 SQ.FT

The Government of Maharashtra is implementing the World Bank-funded SMART Project. MFSS Farmers Producer Company LTD Sendurwafa Tal Sakoli Dist Bhandara is one of the beneficiaries under the project and inviting online bids on <https://mahatenders.gov.in> for above mentioned works. The estimated cost of work is Rs. 79.79 Lakhs (Including GST). The last date for submission of online bid is 20/07/2026 up to 2.00 PM. Any updates or notices shall be published on aforementioned websites only.

District Implementation Unit, SMART Project Dist.- Bhandara

AUTHUM INVESTMENT & INFRASTRUCTURE LIMITED
Regi.Off.: 707, Raheja Centre, Free Press Journal Road, Nariman Point, Mumbai-21.
Ph.: (022) 6747 2117 Fax: (022) 6747 2118 E-mail: info@authum.com

POSSESSION (As per Rule 8(2) of Security Interest (Enforcement) Rules, 2002)

Whereas the undersigned being the Authorized Officer of Authum Investment & Infrastructure Limited ('AIL') (Resulting Company pursuant to the demerger of lending business from Reliance Commercial Finance Limited ('RCFL') to AIL vide NCLT order dated 10.05.2024), under the Securitization, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13 (12) read with [Rule 3] of the Security Interest (Enforcement) Rules 2002, issued Demand Notices upon the Borrowers/Co-borrowers mentioned below, to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

The borrower/Co-borrowers having failed to repay the amount, notice is hereby given to the Borrower/Co-borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Sub-Section (4) of Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on the below-mentioned dates.

The Borrower/Co-borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Authum Investment & Infrastructure Limited ('AIL'). The Borrower/Co-borrowers/Mortgagee(s) attention is invited to the provision of Sub-Section (3) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Sr. No.	Loan Account No. / Name Of Borrower / Co-Borrower / Addresses	Date of Demand Notices	Date of Possession / Possession Status	Amount in Demand Notice (Rs.)
1	RHLPBIL000046573 1) KISHAN KUMAR ROOPCHANDANI ADDRESS AT House No 70 Ward 35 Torwa Bilaspur Chhattisgarh-495001. Also At, Plot No 180/1 Sheet No 2/13 Survey No 131/1 Mauja Torwa Vivekanand Ph No 22 Khata No 245 Ward No 36 Bilaspur Chhattisgarh-495001. 2) SANJAY K RUPCHANDANI At House No 70 Ward 35 Torwa Bilaspur Chhattisgarh 495001. 3) RADHA ROOPCHANDANI House No 70 Ward 35 Torwa Bilaspur Chhattisgarh-495001 4) KASHISH ROOPCHANDANI House No 70 Ward 35 Torwa Bilaspur Chhattisgarh-495001	27-03-2026	17.06.2026 SYMBOLIC POSSESSION	Rs. 36,29,216.83 /- (Rupees Thirty-Six Lac Twenty-Nine Thousand Two Hundred Sixty and Eighty-Three paise only)
2	RHLSRAI000007919 1) SAVITA GOEL FLAT No. 304, PEARL AVANI Vihar, Daldal Seoni, Mova Raipur, Chhattisgarh - 492001 also At: Plot No. 18, Avani Pride, Kh No. 498/17, 23, 28, Village Daldal Seoni, Pc No. 109 Raipur - 492001 2) PRAKASH KUMAR GOEL Plot No. 18, Avani Pride, Kh No. 498/17, 23, 28, Village Daldal Seoni, Pc No. 109, Raipur - 492001	27-03-2026	16.06.2026 SYMBOLIC POSSESSION	Rs. 85,33,236.04 /- (Rupees Eighty-Five Lac Thirty-Three Thousand Two Hundred Thirty-Six and Four paise only)

Description Of The Property: All That Piece And Parcel Of Land Being PLOT NO 180/1 SHEET NO 2/13 SURVEY NO 131/1 MAUJA TORWA VIVEKANAND PH NO 22 KHATA NO 36 BILASPUR CHHATTISGARH-495001, together with all easement rights thereto and bounded by: North : By Others, Ganesh Prasad South: By Gali, Road East: By Others, Land of Pakhtani West: By Others, House of Santosh

Description Of The Property: All That Piece And Parcel Of Land Being Plot No. 18, Avani Pride, Kh No. 498/17, 23, 28, Pc No. 109, Kushabhau Thakre Ward No. 18, Village Daldal Seoni, Rnm Raipur Together With All Easement Rights Thereto And Bounded By North: House No. 19 South: House No. 17 East: Road West: Boundary Wall Of Others House

Dated : 20.06.2026 / Place : CHHATTISGARH Authorized Officer, Authum Investment & Infrastructure Limited

